

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

CP-66/252/ND/2018

In the matter of

Prismatic Developers (P) Ltd.

....PETITIONER

SECTION :

Under Section 252

Order delivered on 24.1.2018

Coram :

R. VARADHARAJAN,  
Hon'ble Member (Judicial)

For the Petitioner /applicant : Mr. Rajan Khanna, Advocate

For the Respondent/Corporate Debtor :

For the Intervener : Mr. Manish Raj, Co. Prosecutor

**ORDER**

Learned Counsel for the petitioner is present and moves the Petition. It is represented by the Ld. Counsel for the petitioner that notice of the appeal has been duly served on the Respondent/ROC and upon notice, Ld. Company Prosecutor is also present for the respondent ROC and seeks some time to file reply to the Appeal/petition.

Ld. Standing Counsel for the Income tax Department is also present and represents that a copy of the appeal has not been served and in view of the consistent directions given to the concerned authorities by this Tribunal in relation to Appeals/Petitions filed under Section 252 (2) of the Companies Act, 2013. Let a copy of the appeal along with annexure be directed to Income tax Department as well be duly served on the jurisdictional office of the Income tax Department which completed the last assessment of the Company prior to its striking off within a period of one week. Further, a



copy of the appeal along with annexure shall be made to the Ld. Standing Counsel appearing for the Income tax Department.

Ld. representative for the ROC as well as the Income tax Department to respond within a period of two weeks with the respective observations/reply as the case may be.

List the matter on 26.2.2018.

—Sd/-

(R. VARADHARAJAN)  
MEMBER (JUDICIAL)

Surjit  
24.1.2018